## Delay in investigation into the liquidation case against M/s. Globe Finance (P) Ltd.

878. SHRIMATI PREMILABAI DAJI-SAHEB CHAVAN: Will the Minister of LAW, JUSTICE AND COMPANY AF-FAIRS be pleased to state:

(a) whether it is a fact that the Official Liquidator has been investigating the Li quidation case against M/s. Globe Fin ance (P) Ltd. for the last 24 years;

(b) whether it is a fact that Official Liquidator had invited proof of claims from Depositors on Non-Judicial Paper of Rs. 2/- in 1980:

(c) if so, why the claims of depositors have not been settled for snch a long period;

(d) whether it is a fact that there are about 10,000 claimants in the above liquidated company;

(e) if so; what is the total claim oi individual claimants and the total assets and other available resources of the company from which the claims are to be settled; and

(f) what action Government propose to take to streamline the functionin of the office of Official Liquidator to settle old claims?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL); (a) Perhaps the Hon'ble Member has in view M/s. Globe Financiers (P) Limite<sup>^</sup> whicii was put into liquidation by winding up order dated 17-1-1969 of the Delhi High Coun.

(b) Yes, Sir.

(c) and (d) In all 960 claims were received by the Official Liquidator, out of which 877 claims have already been settled. The remaining 83 claims are in the process of settlement.

In respect of claims pending settlement, certain discrepancies were noticed in the amounts claimed and in the amounts.

shown as duc in the books of accounts of the company. The delay in settlement of these claims has occurred because of the discrepancies as aforesaid.

(e) The total amount claimed by the creditors of the company is approximately Rs. 39.33 lakhs. The total amount so far realised by the Official Liquidator out of the assets of the company is about Rs. 5.70 lakhs.

(f) The liquidation proceedings of companies, which are wound up by the Court, are conducted under the directions, control and superintendence of the High Court, in accordance with the provisions of the Companies Act and the procedure laid down in the Compa (Court) Rules, 1959, framed thereunder by the Supreme Court of India. The procedure laid down as aforesaid is being followed by the Official Liquidator for expeditious settlement of claims.

## Public Call Office Connections in Pahargani, Nabi Karim areas

879. SHRIMATI PREMILABAI DA-JISAHEB CHAVAN: Will the Ministe! of COMMUNICATIONS be pleased to state;

(a) whether it is a fact that Delhi Telephones have been providing temporary casual and public call office connections;

(b) if so, what is the detailed procedure for application for connections conditions, charges and duration of above connections category-wise;

(c) whether it is a fact that about 50 public call office connections are functioning in Pahargand, Nabi Karim and Basti Yog Maya ureas in Delhi and whether all these public call office are out of order for the last three years, if so, what are the reasons therefor:

(d) what are the names and addresses of persons in whose names these public call offices have been installed:

(e) whether is a fact that the subscribers of public call offices mentioned in (c) above areas have got these connections transferred in their names individually; and